

No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
			<p>WPMS No.319 of 2024 <u>Hon'ble Manoj Kumar Tiwari, J.</u></p> <p>Mr. Salman Khurshid, Senior Advocate assisted by Mr. Ahrar Baig and Mrs. Nishat Intezar, Advocates for the petitioner.</p> <p>Mr. S.N. Babulkar, learned Advocate General, Mr. C.S. Rawat, Chief Standing Counsel and Mr. Gajendra Tripathi, Standing Counsel for the State of Uttarakhand/respondent nos.1, 2 & 4.</p> <p>Mr. Ashish Joshi, Advocate for respondent no.3.</p> <p>2. On the oral prayer of Mr. Siddhartha Sah, Advocate for the petitioner, he is permitted to withdraw his <i>Vakalatnama</i>.</p> <p>3. As prayed, six weeks' time is granted to learned counsel for the respondent(s) to file counter affidavit(s). Two weeks' time, thereafter, is granted to learned counsel for the petitioner to file rejoinder affidavit.</p> <p>4. List on 08.05.2024.</p> <p style="text-align: right;">(Manoj Kumar Tiwari, J.) 14.02.2024</p> <p><i>Arpan</i></p>